

उत्तर रेलवे में पुल निरीक्षकों को सुविधायें

2100. श्री बाहन स्वल्प : क्या रेल मंत्री यह बताने की कृपा करेंगे कि

(क) क्या मिया भाई एवार्ड के अन्तर्गत पुल निरीक्षकों के लिये कुछ सुविधायों की सिफारिश की गई है।

(ख) क्या सभी जोनल रेलों के पुल निरीक्षकों को ये सुविधायें पहले ही उपलब्ध कर दी गई हैं; और

(ग) क्या उत्तर रेलवे के पुल निरीक्षकों को ये सुविधायें नहीं दी गई है ?

रेल मंत्रालय में उपमंत्री (श्री बूटा सिंह):

(क) रेल अधिनियम, 1969 (मिया भाय अधिनियम) ने पुल निरीक्षकों के बारे में कोई विशिष्ट सिफारिश नहीं की है।

(ख) और (ग). प्रश्न नहीं उठता।

Unauthorised production by Foreign Drug Firms

2101. SHRI NANUBHAI M PATEL: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether number of items manufactured during last three years by May and Baker, Pfizer, Hoechst, Sandoz are mostly based on unauthorised production;

(b) if so, the particulars of the same;

(c) whether these companies have fulfilled all conditions of Letters of Intent before their conversion into Industrial licences; and

(d) if so, how Government propose to impose conditions now?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) and (b). Unauthorised

production may occur in two ways as follows:

(1) Production without industrial licence; and

(ii) Production over and above approved licensed capacity, i.e. excess production.

No instance regarding (i) above has come to the notice of the Government. If any specific instance is brought to the notice of Government, the same could be looked into and action taken in accordance with the law on the subject

Some cases regarding excess production over and above licensed capacity have come to the notice of the Government. The Hathi Committee has made certain recommendations in this regard. These recommendations are under active consideration of the Government and these cases would be dealt with in accordance with the decision

(c) and (d) The licences are granted only when the companies have fulfilled all the conditions contained in the letters of intent

Black-Listed Foreign Drug Companies

2102 SHRI BHALJIBHAI PARMAR: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state.

(a) what were the grounds on which certain foreign drug companies having more than 40 per cent foreign equity were black-listed during recent years;

(b) whether these companies have been found indulging in over-invoicing/under-invoicing, selling of imported raw materials and other operations against the rules;

(c) whether Government have conducted any study of the raw material imported by these companies during